THE INDIAN REGISTRATION ACT, 1877.

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ACT No. III of 1877.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 14th February 1877).

An Act for the Registration of Documents.

WHEREAS it is expedient to amend the law relat- Preamble. ing to the registration of documents; It is hereby enacted as follows:—

PART I.

PRELIMINARY.

1. This Act may be called "The Indian Registra- short title. tion Act, 1877:"

It extends to the whole of British India, except Local extent. such districts or tracts of country as the Local Government may from time to time, with the previous sanction of the Governor General in Council, exclude from its operation;

And it shall come into force on the first day of Commence-April 1877.

2. On and from that day Act No. VIII of 1871 Repeal of shall be repealed.

enactments.

But all appointments, notifications, rules and orders made, and all districts and sub-districts formed. and all offices established, and all tables of fees prepared, under such Act or any of the enactments thereby repealed shall be deemed to have been respectively made, formed, established and prepared under this Act, except in so far as such rules and orders may be inconsistent herewith.

References made in Acts passed before the first day of April 1877, to the said Act, or to any enact-

ment

ment thereby repealed, shall be read as if made to the corresponding section of this Act.

Interpretation-clause.

3. In this Act, unless there be something repugnant in the subject or context—

"Lease."

"Lease" includes a counterpart, kabúliyat, an undertaking to cultivate or occupy, and an agreement to lease:

" Signature." "Signed."

"Signature" and "signed" include and apply to the affixing of a mark:

"Immoveable property.

"Immoveable property" includes land, buildings, hereditary allowances, rights to ways, lights, ferries, fisheries or any other benefit to arise out of land, and things attached to the earth or permanently fastened to anything which is attached to the earth, but not

of the standing timber, growing crops, nor grass:

" Moveable property."

"Moveable property" includes standing timber, growing crops and grass, fruit upon and juice in trees, and property of every other description, except im-BLOR 34 6394 moveable property:

"Book."

"Book" includes a portion of a book and also any number of sheets connected together with a view of forming a book or portion of a book:

" Endorsement." " Endorsed."

"Endorsement" and "endorsed" include and apply to an entry in writing by a registering officer on a rider or covering slip to any document tendered for registration under this Act:

"Minor."

"Minor" means a person who, according to the personal law to which he is subject, has not attained majority:

'Representative.

"Representative" includes the guardian of minor and the committee or other legal curator of a lunatic or idiot:

"Addition."

"Addition" means the place of residence, and the profession, trade, rank and title (if any) of a person described, and, in the case of a Native, his caste (if any) and his father's name, or where he is usually described as the son of his mother, then his mother's name:

"District

"District Court" includes the High Court in its "District Court." ordinary original civil jurisdiction; and

"District" and "Sub-District" respectively mean "District," a district and sub-district formed under this Act.

"Sub-Dis-

PART II.

OF THE REGISTRATION-ESTABLISHMENT.

4. The Local Government shall appoint an officer Inspector to be the Inspector General of Registration for the General of Registration. territories subject to such Government,

or may, instead of making such appointment, direct that all or any of the powers and duties hereinafter conferred and imposed upon the Inspector General shall be exercised and performed by such officer or officers, and within such local limits, as the Local Government from time to time appoints in this behalf.

The Governor of Bombay in Council may also, Branch Inwith the previous consent of the Governor General in Council, appoint an officer to be Branch Inspector General of Sindh, who shall have all the powers of an Inspector General under this Act other than the power to frame rules hereinafter conferred.

spector General of Sindh.

Any Inspector General or the Branch Inspector General of Sindh may hold simultaneously any other office under Government.

5. For the purposes of this Act, the Local Gov. Districts and ernment shall form districts and sub-districts, and shall prescribe, and may from time to time alter, the limits of such districts and sub-districts.

sub-districts.

The districts and sub-districts formed under this section, together with the limits thereof, and every alteration of such limits, shall be notified in the local official Gazette.

Every such alteration shall take effect on such day after the date of the notification as is therein mentioned.

6. The Local Government may appoint such per. Registrars sons, whether public officers or not, as it thinks pro- and Sub-Registrars.

per,

per, to be Registrars of the several districts, and to be Sub-Registrars of the several sub-districts, formed as aforesaid, respectively.

Offices of Registrar and Sub-Registrar.

7. The Local Government shall establish in every district an office to be styled the office of the Registrar and in every sub-district an office or offices to be styled the office of the Sub-Registrar, or the offices of the Joint Sub-Registrars, and may amalgamate with any office of a Registrar any office of a Sub-Registrar subordinate to such Registrar,

and may authorize any Sub-Registrar whose office has been so amalgamated to exercise and perform, in addition to his own powers and duties, all or any of the powers and duties of the Registrar to whom he is subordinate:

Provided that no such authorization shall enable a Sub-Registrar to hear an appeal against an order passed by himself under this Act.

Inspectors of Registrationoffices.

-Military can-

- 8. The Local Government may also appoint officers to be called Inspectors of Registration-offices. and may from time to time prescribe the duties of such officers. Every such Inspector shall be subordinate to the Inspector General.
- 9. Every military cantonment where there is a Cantonment Magistrate may (if the Local Government so directs) be, for the purposes of this Act, a sub-district or a district, and such Magistrate shall be the Sub-Registrar or the Registrar of such subdistrict or district, as the case may be.

Whenever the Governor General in Council declares any military cantonment beyond the limits of British India to be a sub-district or a district for the purposes of this Act, he shall also declare, in the case of a sub-district, what authorities shall be Registrar of the district and Inspector General, and in the case of a district, what authority shall be Inspector General, with reference to such cantonment and the Sub-Registrar or Registrar thereof.

Absence of Registrar from his dis-

10. Whenever any Registrar other than the Registrar of a district including a Presidency-town, is absent

tonments may be declared subdistricts or districts. -

absent otherwise than on duty in his district, or triet or vawhen his office is temporarily vacant,

cancy in his office.

any person whom the Inspector General appoints in this behalf, or, in default of such appointment, the Judge of the District Court within the local limits of whose jurisdiction the Registrar's office is situate,

shall be the Registrar during such absence or until the Local Government fills up the vacancy.

Whenever the Registrar of a district including a Presidency-town, is absent otherwise than on duty in his district, or when his office is temporarily vacant,

any person whom the Inspector General appoints in this behalf shall be the Registrar during such absence, or until the Local Government fills up the vacancy.

11. Whenever any Registrar is absent from his Absence of office on duty in his district, he may appoint any Registrar on Sub-Registrar or other person in his district to per- duty in his district. form, during such absence, all the duties of a Registrar, except those mentioned in sections 68 and 72.

12. Whenever any Sub-Registrar is absent, or Absence of when his office is temporarily vacant, any person whom the Registrar of the district appoints in this cy in his behalf shall be Sub-Registrar during such absence, or until the Local Government fills up the vacancy.

13. All appointments made under section 10, sec- Appointtion 11 or section 12 shall be reported to the Local ments under Government by the Inspector General. Such report or 12 to be shall be either special or general, as the Local Goy- reported to ernment directs.

Government.

The Local Government may suspend, remove or Suspension, dismiss any person appointed under the provisions of this Act, and appoint another person in his stead.

removal and dismissal of

14. Subject to the approval of the Governor Gen- Remunereral in Council, the Local Government may assign ation and such salaries as such Government from time to time ments of deems proper to the registering officers appointed registering under this Act, or provide for their remuneration by fees, or partly by fees and partly by salaries.

The

The Local Government may allow proper establishments for the several offices under this Act.

Seals of registering officers.

15. The several Registrars and Sub-Registrars shall use a seal bearing the following inscription in English and in such other language as the Local Government directs:—"The seal of the Registrar (or of the Sub-Registrar) of ."

Registerbooks.

16. The Local Government shall provide for the office of every registering officer the books necessary for the purposes of this Act.

Forms.

The books so provided shall contain the forms from time to time prescribed by the Inspector General, with the sanction of the Local Government, and the pages of such books shall be consecutively numbered in print, and the number of pages in each book shall be certified on the title-page by the officer by whom such books are issued.

Fire-proof boxes.

The Local Government shall supply the office of every Registrar with a fire-proof box, and shall in each district make suitable provision for the safe custody of the records connected with the registration of documents in such district.

Documents of which registration is compulsory.

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17. The documents next hereinafter mentioned shall be registered, if the property to which they relate is situate in a district in which, and if they have been executed on or after the date on which, Act No. XVI of 1864, or Act No. XX of 1866, or Act No. VIII of 1871, or this Act, came or comes into

OF REGISTRABLE DOCUMENTS.

force (that is to say),—

(a) Instruments of gift of immoveable property:

(b) Other non-testamentary instruments which purport or operate to create, declare, assign, limit or extinguish, whether in present or in future, any right, title or interest, whether vested or contingent, of the value of one hundred rupees and upwards, to or in immoveable property:

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composition-

(c) Non-testamentary instruments which acknowledge the receipt or payment of any consideration on account of the creation, declaration, assignment, limitation or extinction of any such right, title or interest;

(d) Leases of immoveable property from year to double wheat with "

year, or for any term exceeding one year, or reserving a yearly rent: monathurson Calc: purposeffo

Provided that the Local Government may, by order published in the official Gazette, exempt from the operation of the former part of this section any leases executed in any district, or part of a district, the terms granted by which do not exceed five years and the annual rents reserved by which do not exceed fifty rupees.

Nothing in clauses (b) and (c) of this section ap- Exception of plies to

(e) any composition-deed;

deeds; (f) any instrument relating to shares in a Joint and of trans. Stock Company, notwithstanding that the assets of fers of shares and debensuch Company consist in whole or in part of immove- tures in Land Companies; able property, or

(g) any endorsement upon or transfer of any debenture issued by any such Company;

(h) any document not itself creating, declaring, documents assigning, limiting or extinguishing any right, title or interest of the value of one hundred rupees and up-obtain other wards to or in immoveable property, but merely creations documents ing a right to obtain another document which will it. Results of the column in t when executed create, declare, assign, limit or extin-

guish any such right, title or interest;

(i) decrees and orders of Courts and awards; (j) grants of immoveable property by Government \cdot

(k) instruments of partition made by revenue-officers:

(1) certificates and instruments of collateral security granted under the Land Improvement Act, 1871.

Authorities to adopt a son, executed after the first Authorities day of January 1872 and not conferred by a will, to adopt. shall also be registered.

... 18. Any

Documents of which registration is optional.

- 18. Any of the documents next hereinafter mentioned may be registered under this Act (that is to say),—
- (a) instruments (other than instruments of gift and wills) which purport or operate to create, declare, assign, limit or extinguish, whether in present or in future, any right, title or interest, whether vested or contingent, of a value less than one hundred rupees, to or in immoveable property:
- (b) instruments acknowledging the receipt or payment of any consideration on account of the creation, declaration, assignment, limitation or extinction of any such right, title or interest:
- (c) leases of immoveable property for any term not exceeding one year, and leases exempted under section 17:
- (d) instruments (other than wills) which purport or operate to create, declare, assign, limit or extinguish any right, title or interest to or in moveable property:
 - (e) wills:
- (f) all other documents not required by section 17 to be registered.

Documents in language not understood by registering officer. 19. If any document duly presented for registration be in a language which the registering officer does not understand, and which is not commonly used in the district, he shall refuse to register the document, unless it be accompanied by a true translation into a language commonly used in the district and also by a true copy.

Documents containing interlineations, blanks, erasures or alterations. 20. The registering officer may in his discretion refuse to accept for registration any document in which any interlineation, blank, erasure or alteration appears, unless the persons executing the document attest with their signatures or initials such interlineation, blank, erasure or alteration. If he register such document, he shall, at the time of registering the same, make a note in the register of such interlineation, blank, erasure or alteration.

21. (α) No

21. (a) No non-testamentary document relating Description to immoveable property shall be accepted for registra. of parcels. tion unless it contains a description of such property sufficient to identify the same.

- (b) Houses in towns shall be described as situate on the north or other side of the street or road (mentioning it) to which they front, and by their existing and former occupancies, and by their numbers if the houses in such street or road are numbered. houses and lands shall be described by their name, if any, and as being in the territorial division in which they are situate, and by their superficial contents, the roads and other properties on which they abut, and their existing occupancies, and also, whenever it is practicable, by reference to a Government map or survey.
- (c) No non-testamentary document containing a Documents map or plan of any property comprised therein shall containing be accepted for registration unless it be accompanied plans. by a true copy of the map or plan, or, in case such property is situate in several districts, by such number of true copies of the map or plan as are equal to the number of such districts.

22. Failure to comply with the provisions con-Failure to tained in section 21, clause (b), shall not disentitle a comply with document to be registered if the description of the description property to which it relates is sufficient to identify of houses and such property.

PART IV.

OF THE TIME OF PRESENTATION.

23. Subject to the provisions contained in sec- Time for tions 24, 25 and 26, no document other than a will presenting shall be accepted for registration unless presented for that purpose to the proper officer within four months from the date of its execution,

or, in the case of a copy of a decree or order, 17/4/ within four months from the day on which the decree or order was made, or, where it is appealable, within four months from the day on which it becomes final:

Provided

Provided that, where there are several persons executing a document at different times, such document may be presented for registration and re-registration within four months from the date of each execution.

Provision where delay in presentation is unavoidable. 24. If owing to urgent necessity or unavoidable accident, any document executed, or copy of a decree or order made, in British India is not presented for registration till after the expiration of the time hereinbefore prescribed in that behalf, the Registrar, in cases where the delay in presentation does not exceed four months, may direct that on payment of a fine not exceeding ten times the amount of the proper registration-fee, such document shall be accepted for registration.

Any application for such direction may be lodged with a Sub-Registrar, who shall forthwith forward it to the Registrar to whom he is subordinate.

Documents executed out of British India.

- 25. When a document purporting to have been executed by all or any of the parties out of British India is not presented for registration till after the expiration of the time hereinbefore prescribed in that behalf, the registering officer, if satisfied,
 - (a) that the instrument was so executed, and
- (b) that it has been presented for registration within four months after its arrival in British India,

may, on payment of the proper registration-fee, accept such document for registration.

Provision where office is closed on last day of period for presentation. 26. Whenever a registration-office is closed on the last day of any period provided in this Act for the presentation of any document, such last day shall, for the purposes of this Act, be deemed to be the day on which the office re-opens.

Wills may be presented or deposited at any time.

27. A will may at any time be presented for registration or deposited in manner hereinafter provided.

PART V.

PART V.

OF THE PLACE OF REGISTRATION.

28. Save as in this Part otherwise provided, every Place for redocument mentioned in section 17, clauses (a), (b), gistering (c) and (d), and section 18, clauses (a), (b) and (c), documents to do shall be presented for registration in the office of a land. Sub-Registrar within whose sub-district the whole or some portion of the property to which such document relates is situate.

29. Every document other than a document re- Place for referred to in section 28 and a copy of a decree or order, gistering may be presented for registration either in the office ments, of the Sub-Registrar in whose sub-district the document was executed, or in the office of any other Sub-Registrar under the Local Government at which all the persons executing and claiming under the document desire the same to be registered.

A copy of a decree of order may be presented for registration in the office of the Sub-Registrar in whose sub-district the original decree or order was made, or, where the decree or order does not affect immoveable property, in the office of any other Sub-Registrar under the Local Government at which all the persons claiming under the decree or order desire the copy to be registered.

30. (a) Any Registrar may in his discretion re-Registration ceive and register any document which might be re- by Registrar. gistered by any Sub-Registrar subordinate to him.

(b). The Registrar of a district including a Pre-Registration sidency-town and the Registrar of the Lahore dis-trict may receive and register any document referred dency-town to in section 28 without regard to the situation in any and Lahore. part of British India of the property to which the document relates.

31. In ordinary cases the registration or deposit Registration of documents under this Act shall be made only at or acceptance the officer outborized to a state only at or acceptance the office of the officer authorized to accept the same private resi for registration or deposit.

But

But such officer may on special cause being shown attend at the residence of any person desiring to present a document for registration or to deposit a will, and accept for registration or deposit such document or will.

PART VI.

OF PRESENTING DOCUMENTS FOR REGISTRATION.

Persons to present documents for registration. 32. Except in the cases mentioned in section 31 and section 89, every document to be registered under this Act, whether such registration be compulsory or optional, shall be presented at the proper registration-office,

by some person executing or claiming under the same, or, in the case of a copy of a decree or order, claiming under the decree or order,

or by the representative or assign of such person,

or by the agent of such person, representative or assign, duly authorized by power-of-attorney executed and authenticated in manner hereinafter mentioned.

Powers-ofattorney recognizable for purposes of section 32.

- 33. For the purposes of section 32, the powers-of-attorney next hereinafter mentioned shall alone be recognized (that is to say),—
- (a) if the principal at the time of executing the power-of-attorney resides in any part of British India in which this Act is for the time being in force, a power-of-attorney executed before and authenticated by the Registrar or Sub-Registrar within whose district or sub-district the principal resides:
- (b) if the principal at the time aforesaid resides in any other part of British India, a power-of-attorney executed before and authenticated by any Magistrate:
- (c) if the principal at the time aforesaid does not reside in British India, a power-of-attorney executed before and authenticated by a Notary Public, or any Court, Judge, Magistrate, British Consul or Vice-Consul, or representative of Her Majesty or of the Government of India:

Provided

Provided that the following persons shall not be Proviso as to required to attend at any registration-office or Court persons infirm, or in for the purpose of executing any such power-of- jail, or exattorney as is mentioned in clauses (a) and (b) of this empt from section:

appearing in

persons who by reason of bodily infirmity are unable without risk or serious inconvenience so to attend:

persons who are in jail under civil or criminal process: and

persons exempt by law from personal appearance in Court.

In every such case the Registrar or Sub-Registrar or Magistrate (as the case may be), if satisfied that the power-of-attorney has been voluntarily executed by the person purporting to be the principal, may attest the same without requiring his personal attendance at the office or Court aforesaid.

To obtain evidence as to the voluntary nature of the execution, the Registrar or Sub-Registrar or Magistrate may either himself go to the house of the person purporting to be the principal, or to the jail in which he is confined, and examine him, or issue a commission for his examination.

Any power-of-attorney mentioned in this section may be proved by the production of it without further proof, when it purports on the face of it to have been executed before and authenticated by the person or Court hereinbefore mentioned in that behalf.

34. Subject to the provisions contained in this Enquiry be-Part and in sections 41, 43, 45, 69, 75, 77, 88 and 89, fore registration by no document shall be registered under this Act, registering unless the persons executing such document, or their representatives, assigns or agents authorized as aforesaid, appear before the registering officer within the time allowed for presentation under sections 23, 24, 25 and 26:

Provided that if owing to urgent necessity or unavoidable accident all such persons do not so appear, the Registrar, in cases where the delay in appearing does

does not exceed four months, may direct that on payment of a fine not exceeding ten times the amount of the proper registration-fee in addition to the fine, if any, payable under section 24, the document may be registered.

Such appearances may be simultaneous or at different times.

The registering officer shall thereupon—

- (a) enquire whether or not such document was executed by the persons by whom it purports to have been executed,
- (b) satisfy himself as to the identity of the persons appearing before him and alleging that they have executed the document, and
- (c) in the case of any person appearing as a representative, assign or agent, satisfy himself of the right of such person so to appear.

Any application for a direction under the proviso in this section may be lodged with a Sub-Registrar, who shall forthwith forward it to the Registrar to whom he is subordinate.

Nothing in this section applies to copies of decrees or orders.

Procedure on admission of execution.

- 35. If all the persons executing the document appear personally before the registering officer and are personally known to him, or if he be otherwise satisfied that they are the persons they represent themselves to be, and if they all admit the execution of the document;
- or, in the case of any person appearing by a representative, assign or agent, if such representative, assign or agent admits the execution;
- or, if the person executing the document is dead, and his representative or assign appears before the registering officer, and admits the execution,

the registering officer shall register the document as directed in sections 58 to 61, inclusive.

The registering officer may, in order to satisfy himself that the persons appearing before him are the

persons

persons they represent themselves to be, or for any other purpose contemplated by this Act, examine any one present in his office.

If any of the persons by whom the document purports to be executed deny its execution, or

Procedure on denial of execution, &c.

if any such person appears to be a minor, an idiot, or a lunatic, or

if any person by whom the document purports to be executed is dead, and his representative or assign denies its execution,

the registering officer shall refuse to register the hoth I D. IAUG document: Provided that, where such officer is a Registrar, he shall follow the procedure prescribed in Part XII of this Act.

PART VII.

OF ENFORCING THE APPEARANCE OF EXECUTANTS AND WITNESSES.

36. If any person presenting any document for Procedure registration, or claiming under any document which where appearance of is capable of being so presented, desires the appearance of any person whose presence or testimony is witness is necessary for the registration of such document, the registering officer may, in his discretion, call upon such officer or Court as the Local Government from time to time directs in this behalf to issue a summons requiring him to appear at the registration-office, either in person or by duly authorized agent, as in the summons may be mentioned, and at a time named therein.

pearance of executant or

37. The officer or Court, upon receipt of the peon's Officer or fee payable in such cases, shall issue the summons accordingly, and cause it to be served upon the person service of whose appearance is so required.

Court to issue and cause summons.

38. A person who by reason of bodily infirmity is Persons exunable without risk or serious inconvenience to appear at the registration-office,

empt from appearance at registration-office.

a person in jail under civil or criminal process,

and

and persons exempt by law from personal appearance in Court, and who would but for the provision next hereinafter contained be required to appear in person at the registration-office,

shall not be required so to appear.

In every such case, the registering officer shall either himself go to the house of such person, or to the jail in which he is confined, and examine him, or issue a commission for his examination.

Law as to summonses, commissions and witnesses. 39. The law in force for the time being as to summonses, commissions and compelling the attendance of witnesses, and for their remuneration in suits before Civil Courts shall, save as aforesaid and *mutatis mutandis*, apply to any summons or commission issued, and any person summoned to appear under the provisions of this Act.

PART VIII.

Of presenting Wills and Authorities to adopt.

Persons entitled to present wills and authorities to adopt. 40. The testator, or after his death any person claiming as executor or otherwise under a will, may present it to any Registrar or Sub-Registrar for registration,

and the donor, or after his death the donee, of any authority to adopt, or the adoptive son, may present it to any Registrar or Sub-Registrar for registration.

Registration of wills and authorities to adopt.

41. A will or an authority to adopt, presented for registration by the testator or donor, may be registered in the same manner as any other document.

A will or authority to adopt presented for registration by any other person entitled to present it, shall be registered if the registering officer is satisfied,

- (a) that the will or authority was executed by the testator or donor, as the case may be;
 - (b) that the testator or donor is dead, and
- (c) that the person presenting the will or authority is, under section 40, entitled to present the same.

PART IX.

PART IX.

OF THE DEPOSIT OF WILLS.

42. Any testator may, either personally or by Deposit of duly authorized agent, deposit with any Registrar his wills. will in a sealed cover superscribed with the name of the testator and that of his agent (if any) and with a statement of the nature of the document.

43. On receiving such cover, the Registrar, if Procedure on satisfied that the person presenting the same for deposit is the testator or his agent, shall transcribe in his Register-book No. 5 the superscription aforesaid and shall note in the same book and on the said cover the year, month, day and hour of such presentation and receipt, and the names of any persons who may testify to the identity of the testator or his agent, and any legible inscription which may be on the seal of the cover.

The Registrar shall then place and retain the sealed cover in his fire-proof box.

44. If the testator who has deposited such cover Withdrawal wishes to withdraw it, he may apply either personally or by duly authorized agent to the Registrar who posited under holds it in deposit, and such Registrar, if satisfied that section 42. the applicant is actually the testator or his agent, shall deliver the cover accordingly.

45. If, on the death of a testator who has deposited a sealed cover under section 42, application be made to the Registrar who holds it in deposit to open the same, and if the Registrar is satisfied that the testator is dead, he shall, in the applicant's presence, open the cover, and, at the applicant's expense, cause the contents thereof to be copied into his Book No. 3.

Proceedings on death of

When such copy has been made, the Registrar Re-deposit. shall re-deposit the original will.

46. Nothing hereinbefore contained shall affect Saving of the provisions of the Indian Succession Act, section Act X of 1865, section 259, or the power of any Court by order to compel the 259. production of any will. But whenever any such order is made, the Registrar shall, unless the will has been already copied under section 45, open the cover and cause the will to be copied into his Book No. 3

and make a note on such copy that the original has been removed into Court in pursuance of the order aforesaid.

OF THE EFFECTS OF REGISTRATION AND NON-REGIS-TRATION.

> Time from which registered document operates.

Registered documents relating to property when to take effect against oral agreements.

Effect of nonregistration of documents required to be registered.

47. A registered document shall operate from the time from which it would have commenced to operate if no registration thereof had been required or made, and not from the time of its registration.

48. All non-testamentary documents duly registered under this Act, and relating to any property whether moveable or immoveable, shall take effect against any oral agreement or declaration relating to such property, unless where the agreement or declaration has been accompanied or followed by delivery of possession. htt. 1. i.R. 6 Cul. 534 plante 126

49. No document required by section 17 to be registered,

shall affect any immoveable property comprised therein,

or confer any power to adopt, 1. (1.78 am: 113

Some of be received as evidence of any transaction !! 9.1.2 affecting such property or conferring such power,

unless it has been registered in accordance with the provisions of this Act.

Registered documents relating to land, of 1.1.8.68. which registration is optional, to take effect against unregistered documents.

50. Every document of the kinds mentioned in clauses (a), (b), (c) and (d) of section 17, and clauses (a) and (b) of section 18, shall, if duly registered, take effect as regards the property comprised therein, against every unregistered document relating to the same property, and not being a decree or order, whether such unregistered document be of the same nature as the registered document or not. Nothing in the former part of this section applies?

to leases exempted under the proviso in section 17, or 14. full discussed

to the documents mentioned in clauses (e), (f), (g), (h), (i), (j), (k) and (l) of the same section.

Explanation.—In cases where Act No. XVI of All: props &c/ 1864 or Act No. XX of 1866 was in force in the place and at the time in and at which such unregistered document was executed, "unregistered" means not registered according to such Act, and, where the document is executed after the first day of July 1871, not registered under Act No. VIII of 1871 or this Act.

PART XI.

OF THE DUTIES AND POWERS OF REGISTERING OFFICERS.

(A). As to the Register-books and Indexes.

51. The following Books shall be kept in the Registerseveral offices hereinafter named (that is to say)—

In all registration-offices—

Book 1, "Register of non-testamentary documents relating to immoveable property;"

Book 2, "Record of reasons for refusal to register; "

Book 3, "Register of wills and authorities to adopt;" and

Book 4, "Miscellaneous Register."

In the offices of Registrars—

Book 5, "Register of deposits of wills."

In Book 1 shall be entered or filed all documents or memoranda registered under sections 17, 18 and 87 which relate to immoveable property, and are not wills.

In Book 4 shall be entered all documents registered under clauses (d) and (f) of section 18, which do not relate to immoveable property.

Nothing in the former part of this section shall be deemed to require more than one set of books where the office of the Registrar has been amalgamated with the office of a Sub-Registrar.

52. The

books to be kept in the several offices.

Endorsements on document presented. Receipt for document.

Documents admitted to registration to be copied. 52. The day, hour and place of presentation, and the signature of every person presenting a document for registration, shall be endorsed on every such document at the time of presenting it: a receipt for such document shall be given by the registering officer to the person presenting the same; and, subject to the provisions contained in section 62, every document admitted to registration shall without unnecessary delay be copied in the book appropriated therefor according to the order of its admission.

And all such books shall be authenticated at such intervals and in such manner as is from time to time prescribed by the Inspector General.

Entries to be numbered consecutively.

Current indexes and entries there-

- 53. All entries in each book shall be numbered in a consecutive series, which shall commence and terminate with the year, a fresh series being commenced at the beginning of each year.
- 54. In every office in which any of the books hereinbefore mentioned are kept, there shall be prepared current indexes of the contents of such books; and every entry in such indexes shall be made, so far as practicable, immediately after the registering officer has copied, or filed a memorandum of, the document to which it relates.

Indexes to be made by registering officers. 55. Four such indexes shall be made in all registration-offices, and shall be named, respectively, Index No. I, Index No. II, Index No. III, and Index No. IV.

Index No. I shall contain the names and additions of all persons executing and of all persons claiming under every document entered or memorandum filed in Book No. 1.

Index No. II shall contain such particulars mentioned in section 21 relating to every such document and memorandum as the Inspector General from time to time directs in that behalf.

Index No. III shall contain the names and additions of all persons executing every will and authority entered in Book No. 3, and of the executors and persons respectively appointed thereunder, and after

the

the death of the testator or the donor (but not before) the names and additions of all persons claiming under

Index No. IV shall contain the names and additions of all persons executing and of all persons claiming under every document entered in Book No. 4.

Indexes Nos. I, II, III and IV shall contain such Extra partiother particulars, and shall be prepared in such form, culars in Indexes. as the Inspector General from time to time directs.

56. Every Sub-Registrar shall send to the Re- Copy of gistrar to whom he is subordinate, at such intervals as the Inspector General from time to time directs, a I, II and III copy of all entries made by such Sub-Registrar, during the last of such intervals, in Indexes Nos. I, II and III.

Every Registrar receiving such copy shall file it

57. Subject to the previous payment of the fees Registering payable in that behalf, the Books Nos. 1 and 2 and officers to allow inspec the Indexes relating to Book No. 1 shall be at all tion of certimes open to inspection by any person applying to inspect the same; and subject to the provisions of section 62, copies of entries in such Books shall be given to all persons applying for such copies.

Subject to the same provisions, copies of entries in Book No. 3 and in the Index relating thereto shall be given to the persons executing the documents to which such entries relate, or to their agents, and after the death of the executants (but not before) to any person applying for such copies.

Subject to the same provisions, copies of entries in Book No. 4 and in the Index relating thereto shall be given to any person executing or claiming under the documents to which such entries respectively The requisite refer, or to his agent or representative. search under this section for entries in Books Nos. 3 and 4 shall be made only by the registering officer.

All copies given under this section shall be signed and sealed by the registering officer, and shall be admissible

Indexes Nos. to be sent by Sub-Registrar to Registrar.

Such copy to be filed by Registrar. allow inspectain Books and Indexes, and to give certified copies of entries.

missible for the purpose of proving the contents of the original documents.

(B). As to the Procedure on admitting to Registration.

Particulars to be endorsed on documents admitted to registration.

- 58. On every document admitted to registration, other than a copy of a decree or order or a copy of a certificate under the Land Improvement Act, 1871, sent by the Collector to be registered there shall be endorsed from time to time the following particulars (that is to say),—
- (a) the signature and addition of every person admitting the execution of the document; and, if such execution has been admitted by the representative, assign or agent of any person, the signature and addition of such representative, assign or agent.
- (b) the signature and addition of every person examined in reference to such document under any of the provisions of this Act; and
- (c) any payment of money or delivery of goods made in the presence of the registering officer in reference to the execution of the document, and any admission of receipt of consideration, in whole or in part, made in his presence in reference to such execution.

If any person admitting the execution of a document refuses to endorse the same, the registering officer shall nevertheless register it, but shall at the same time endorse a note of such refusal.

Such endorsements to be dated and signed by registering officer.

Certificate showing that document has been rogistered, and number and page of book in which it has been copied.

- 59. The registering officer shall affix the date and his signature to all endorsements made under sections 52 and 58, relating to the same document and made in his presence on the same day.
- 60. After such of the provisions of sections 34, 35, 58 and 59 as apply to any document presented for registration have been complied with, the registering officer shall endorse thereon a certificate containing the word "registered," together with the number and page of the book in which the document has been copied.

Such

Such certificate shall be signed, sealed and dated by the registering officer, and shall then be admissible for the purpose of proving that the document has been duly registered in manner provided by this Act, and that the facts mentioned in the endorsements referred to in section 59 have occurred as therein mentioned.

61. The endorsements and certificate referred to Endorseand mentioned in sections 59 and 60 shall thereupon ments and be copied into the margin of the Register-book, and be copied. the copy of the map or plan (if any) mentioned in section 21 shall be filed in Book No. 1.

The registration of the document shall thereupon be deemed complete, and the document shall then be returned to the person who presented the same for registration, or to such other person (if any) as he has nominated in writing in that behalf on the receint mentioned in section 52.

Document to be returned.

62. When a document is presented for registration under section 19, the translation shall be transcribed in the register of documents of the nature of the original, and, together with the copy referred to in section 19, shall be filed in the registration-office.

Procedure on presenting document in language unknown to registering

endorsements and certificate respectively mentioned in sections 59 and 60 shall be made on the original, and for the purpose of making the copies and memoranda required by sections 57, 64, 65 and 66, the translation shall be treated as if it were the original.

63. Every registering officer may at his discretion Power to adadminister an oath to any person examined by him minister under the provisions of this Act.

He may also at his discretion record a note of the Record of substance of the statement made by each such person, and such statement shall be read over, or (if made in a language with which such person is not acquainted) interpreted to him in a language with which he is acquainted, and if he admits the correctness of such note, it shall be signed by the registering officer.

substance of statements.

Every

Every such note so signed shall be admissible for the purpose of proving that the statements therein recorded were made by the persons and under the circumstances therein stated.

(C). Special Duties of Sub-Registrar.

Procedure on registration of document relating to land situate in several sub-districts. 64. Every Sub-Registrar on registering a non-testamentary document relating to immoveable property not wholly situate in his own sub-district, shall make a memorandum thereof and of the endorsement and certificate (if any) thereon, and send the same to every other Sub-Registrar subordinate to the same Registrar as himself in whose sub-district any part of such property is situate, and such Sub-Registrar shall file the memorandum in his Book No. 1.

Procedure where document relates to land situate in several districts. 65. Every Sub-Registrar on registering a non-testamentary document relating to immoveable property situate in more districts than one, shall also forward a copy thereof and of the endorsement and certificate (if any) thereon, together with a copy of the map or plan (if any) mentioned in section 21, to the Registrar of every district in which any part of such property is situate other than the district in which his own sub-district is situate.

The Registrar on receiving the same shall file in his Book No. 1 the copy of the document and the copy of the map or plan (if any) and shall forward a memorandum of the document to each of the Sub-Registrars subordinate to him within whose sub-district any part of such property is situate; and every Sub-Registrar receiving such memorandum shall file it in his Book No. 1.

(D). Special Duties of Registrar.

Procedure on registering documents relating to land. 66. On registering any non-testamentary document relating to immoveable property, the Registrar shall forward a memorandum of such document to each Sub-Registrar subordinate to himself in whose sub-district any part of the property is situate.

He shall also forward a copy of such document, together with a copy of the map or plan (if any) men-

tioned

tioned in section 21, to every other Registrar in whose district any part of such property is situate.

Such Registrar on receiving any such copy shall file it in his Book No. 1, and shall also send a memorandum of the copy to each of the Sub-Registrars subordinate to him within whose sub-district any part of the property is situate.

Every Sub-Registrar receiving any memorandum under this section shall file it in his Book No. 1.

67. On any document being registered under sec- Procedure on tion 30, clause (b), a copy of such document and registration of the endorsements and certificate thereon shall be under section 30, forwarded to every Registrar within whose district clause (b). any part of the property to which the instrument relates is situate, and the Registrar receiving such copy shall follow the procedure prescribed for him in the first clause of section 66.

(E). Of the controlling Powers of Registrars and Inspectors General.

68. Every Sub-Registrar shall perform the duties Registrar to of his office under the superintendence and control of superintend the Registrar in whose district the office of such Sub- Sub-Regis-Registrar is situate.

and control

Every Registrar shall have authority to issue (whether on complaint or otherwise) any order consistent with this Act which he considers necessary in respect of any act or omission of any Sub-Registrar subordinate to him, or in respect of the rectification of any error regarding the book or the office in which any document shall have been registered.

69. The Inspector General shall exercise a gen- Inspector eral superintendence over all the registration-offices General in the territories under the Local Government, and tend registrashall have power from time to time to make rules tion-offices. consistent with this Act—

His power to make

providing for the safe custody of books, papers and documents, and also for the destruction of such books, papers and documents as need no longer be kept;

declaring

declaring what languages shall be deemed to be commonly used in each district;

declaring what territorial divisions shall be recognized under section 21;

regulating the amount of fines imposed under sections 24 and 34, respectively;

regulating the exercise of the discretion reposed in the registering officer by section 63;

regulating the form in which registering officers are to make memoranda of documents;

regulating the authentication by Registrars and Sub-Registrars of the books kept in their respective offices under section 51;

declaring the particulars to be contained in Indexes Nos. I, II, III and IV, respectively;

declaring the holidays that shall be observed in the registration-offices;

and, generally, regulating the proceedings of the Registrars and Sub-Registrars.

The rules so made shall be submitted to the Local Government for approval, and, after they have been approved, they shall be published in the official Gazette and shall then have the same force as if they were inserted in this Act.

His power to remit fines.

70. The Inspector General may also, in the exercise of his discretion, remit wholly or in part the difference between any fine levied under section 24 or section 34, and the amount of the proper registration-fee.

PART XII.

OF REFUSAL TO REGISTER.

Reasons for refusal to registor to be document, recorded.

71. Every Sub-Registrar refusing to register a document,

except on the ground that the property to which it relates is not situate within his sub-district,

shall make an order of refusal and record his reasons for such order in his Book No. 2, and endorse

the

the words "registration refused" on the document; and on application made by any person executing or claiming under the document, shall, without payment and unnecessary delay, give him a copy of the reasons so recorded.

No registering officer shall accept for registration a document so endorsed unless and until, under the provisions hereinafter contained, the document is directed to be registered.

72. Except where the refusal is made on the Power to ground of denial of execution, an appeal shall lie alter orders against an order of a Sub-Registrar refusing to admit of Sub-Regisa document to registration (whether the registration trar refusing of such document is compulsory or optional) to the on ground Registrar to whom such Sub-Registrar is subordinate, other than denial of if presented to such Registrar within thirty days from execution. the date of the order; and the Registrar may reverse or alter such order:

registration

and if the order of the Registrar directs the document to be registered and the document is duly presented for registration within thirty days after the making of such order, the Sub-Registrar shall obey the same, and thereupon shall, so far as may be practicable, follow the procedure prescribed in sections 58, 59 and 60; and such registration shall take effect as if the document had been registered when it was first duly presented for registration.

73. When a Sub-Registrar has refused to register Application a document on the ground that any person by whom Registrar it purports to be executed, or his representative or refuses to assign, denies its execution, achle, uputal talling

any person claiming under such document, or his representative, assign or agent authorized as aforesaid, may, within thirty days after the making of the order of refusal, apply to the Registrar to whom such Sub-Registrar is subordinate in order to establish his right to have the document registered.

Such application shall be in writing and shall be accompanied by a copy of the reasons recorded under section 71, and the statements in the applica-

register on

tion

tion shall be verified by the applicant in manner required by law for the verification of plaints.

Procedure of Registrar on such applicacation.

- 74. In such case, and also where such denial as aforesaid is made before a Registrar in respect of a document presented for registration to him, he shall as soon as conveniently may be enquire—
 - (a) whether the document has been executed;

(b) whether the requirements of the law for the being in force have been complied with on the part of the applicant or person presenting the document for registration, as the case may be, so as to entitle the document to registration.

Order to register and procedure thereon.

75. If the Registrar finds that the document has been executed and that the said requirements have been complied with, he shall order the document to be registered.

And if the document be duly presented for registration within thirty days after the making of such order, the registering officer shall obey the same and thereupon shall, so far as may be practicable, follow the procedure prescribed in sections 58, 59 and 60.

Such registration shall take effect as if the document had been registered when it was first duly presented for registration.

The Registrar may, for the purpose of any enquiry under section 74, summon and enforce the attendance of witnesses, and compel them to give evidence as if he were a Civil Court, and he may also direct by whom the whole or any part of the costs of any such enquiry shall be paid, and such costs shall be recoverable as if they had been awarded in a suit under the Code of Civil Procedure.

Refusal by Registrar.

- 76. Every Registrar refusing—
- (a) to register a document except on the ground that the property to which it relates is not situate within his district or that the document ought to be registered in the office of a Sub-Registrar, or
- (b) to direct the registration of a document under section 72 or section 75,

shall

shall make an order of refusal and record the reasons for such order in his Book No. 2, and on application made by any person executing or claiming under the document, shall, without unnecessary delay, give him a copy of the reasons so recorded.

No appeal lies from any order under this section or section 72.

77. Where the Registrar refuses to order the docu- Suit in case ment to be registered, under section 72 or section 76, of refusal. any person claiming under such document, or his Bather party ass. representative, assign or agent, may, within thirty fitted days after the making of the order of refusal, institute but in the Civil Court within the local limits of whose I.L. A. Well-4 original jurisdiction is situate the office in which the document is sought to be registered, a suit for a decree 4 (1) directing the document to be registered in such office, al al if it be duly presented for registration within thirty his augusting days after the passing of such decree; and the provisions contained in the second and third paragraphs of section 75 shall, mutatis mutandis, apply to all documents so presented, and notwithstanding anything contained in this Act, the document shall be receivable in evidence in such suit. Lim - fort: a hastin Ju hoth he

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PART XIII.

OF THE FEES FOR REGISTRATION, SEARCHES AND COPIES.

78. Subject to the approval of the Governor Fees to be General in Council, the Local Government shall pre-fixed by pare a table of fees payable—

Local Government.

for the registration of documents:

for searching the registers:

for making or granting copies of reasons, entries or documents, before, on or after registration:

And of extra or additional fees payable for every registration under section thirty; for the issue of commissions: for filing translations:

for

for attending at private residences:

for the safe custody and return of documents:

and for such other matters as appear to the Local Government necessary to effect the purposes of this Act.

Alteration of fees.

The Local Government may from time to time, subject to the like approval, alter such table.

Publication of fees.

79. A table of the fees so payable shall be published in the official Gazette, and a copy thereof in English and the vernacular language of the district shall be exposed to public view in every registration-office.

Fees payable on presentation.

80. All fees for the registration of documents under this Act shall be payable on the presentation of such documents.

PART XIV.

OF PENALTIES.

Penalty for incorrectly endorsing, copying, translating or registering documents with intent to injure. 81. Every registering officer appointed under this Act and every person employed in his office for the purposes of this Act, who, being charged with the endorsing, copying, translating or registering of any document presented or deposited under its provisions, endorses, copies, translates or registers such document in a manner which he knows or believes to be incorrect, intending thereby to cause, or knowing it to be likely that he may thereby cause, injury, as defined in the Indian Penal Code, to any person, shall be punished with imprisonment for a term which may extend to seven years, or with fine, or with both.

Penalty for certain other offences.

82. Whoever commits any of the following offences shall be punishable with imprisonment for a term which may extend to seven years, or with fine, or with both:

Making false statements before registering officer. (a) intentionally makes any false statement, whether on oath or not, and whether it has been recorded or not, before any officer acting in execution of this Act, in any proceeding or inquiry under this Act;

Delivering false copy or translation.

(b) intentionally delivers to a registering officer, in any proceeding under section 19 or section 21, a

false

false copy or translation of a document, or a false copy of a map or plan;

(c) falsely personates another, and in such assumed False personcharacter presents any document, or makes any admission or statement, or causes any summons or commission to be issued, or does any other act in any proceeding or enquiry under this Act;

(d) abets within the meaning of the Indian Penal Abetment of Code anything made punishable by this Act.

offences under this Act. commence

83. A prosecution for any offence under this Act Registering coming to the knowledge of a registering officer in his official capacity may be commenced by or with the prosecutions. permission of the Inspector General, the Branch Inspector General of Sindh, the Registrar or the Sub-Registrar, in whose territories, district or sub-district, as the case may be, the offence has been committed.

Offences punishable under this Act shall be triable by any Court or officer exercising powers not less than those of a Subordinate Magistrate of the first class:

Provided that, in imposing penalties under this Act, no such Court or officer shall exceed the limits of jurisdiction prescribed by the law for the time being in force as to such Court or officer.

All fines imposed under this Act may be recovered, if for offences committed outside the limits of the Presidency-towns, in the manner prescribed by the Code of Criminal Procedure, and if for offences committed within those limits, in the manner prescribed by any Act regulating the Police of such towns for the time being in force.

84. Every registering officer appointed under this Registering Act shall be deemed a public servant within the meaning of the Indian Penal Code.

officers to be deemed public servants.

Every person shall be legally bound to furnish information to such registering officer when required by him to do so. And in section 228 of the same Code, the words "judicial proceeding" shall include any proceeding under this Act.

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A Registrar shall, but a Sub-Registrar shall not, as such, be deemed a Court within the meaning of sections 435 and 436 of the Code of Criminal Procedure.

PART XV.

MISCELLANEOUS.

Destruction of unclaimed documents.

85. Documents (other than wills) remaining unclaimed in any registration-office, for a period exceeding two years, may be destroyed.

Registering officer not liable for thing bond fide done or refused in his official capacity.

86. No registering officer shall be liable to any suit, claim or demand by reason of anything in good faith done or refused in his-official capacity.

Nothing so done invalidated by defect in appointment or procedure. 87. Nothing done in good faith pursuant to this Act, or any Act hereby repealed, by any registering officer, shall be deemed invalid merely by reason of any defect in his appointment or procedure.

Registration of documents executed by Government officers or certain public functionaries.

88. Notwithstanding anything herein contained, it shall not be necessary for any officer of Government, or for the Administrator General of Bengal, Madras or Bombay, or for any Official Trustee, or Official Assignee, or for the Sheriff, Receiver or Registrar of a High Court, to appear in person or by agent at any registration-office in any proceeding connected with the registration of any instrument executed by him in his official capacity, or to sign as provided in section 58.

But when any instrument is so executed, the registering officer to whom such instrument is presented for registration may, if he think fit, refer to any Secretary to Government or to such officer of Government, Administrator General, Official Trustee, Official Assignee, Sheriff, Receiver or Registrar, as the case may be, for information respecting the same, and, on being satisfied of the execution thereof, shall register the instrument.

89. Every

89. Every officer granting a certificate under the Land Improvement Act, 1871, shall send a copy of such certificate) to the registering officer within the local limits of whose jurisdiction the whole or any part of the land to be improved, or of the land to be granted as collateral security, is situate, and such registering officer shall file the certificate in his Book No. 1.

Certificates Under Land 7 Improvement/4 Act, 1871.

90. Nothing contained in this Act or in Act No. Exemption of VIII of 1871 or in any Act thereby repealed shall be certain docudeemed to require, or to have at any time required, cuted by or in the registration of any of the following documents or favour of maps:

Exemptions from Act

- (a). Documents issued, received or attested by any officer engaged in making a settlement or revision of settlement of land-revenue, and which form part of the records of such settlement.
- (b). Documents and maps issued, received or authenticated by any officer engaged on behalf of Government in making or revising the survey of any land, and which form part of the record of such survev.
- (c). Documents which, under any law for the time being in force, or filed periodically in any revenueoffice by patwaris or other officers charged with the preparation of village-records.
- (d). Sanads, inám title-deeds and other documents purporting to be or to evidence grants or assignments by Government of land or of any interest in land.

But all such documents and maps shall, for the purposes of sections 48 and 49, be deemed to have been and to be registered in accordance with the pro- ${
m visions}$ of this ${
m Act}.$

91. Subject to such rules and the previous pay- Inspection ment of such fees as the Local Government from time and copies of to time prescribes in this behalf, all documents and ments. maps mentioned in section 90, clauses (a), (b) and (c), and all registers of the documents mentioned in clause (d), shall be open to the inspection of any person applying

applying to inspect the same, and, subject as aforesaid, copies of such documents shall be given to all persons applying for such copies.

Burmese registration-rules confirmed.

92. All rules relating to registration heretofore enforced in British Burma shall be deemed to have had the force of law, and no suit or other proceeding shall be maintained against any officer or other person in respect of anything done under any of the said rules.